

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P.(S). No. 1078 of 2019**

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Seema Kumari & Others ..... Petitioners.  
Versus  
The State of Jharkhand & Ors. .... Respondents.

**CORAM: HON'BLE MR. JUSTICE DR. S. N. PATHAK  
(Through: Video Conferencing)**

For the Petitioner : Mr. Ujjawal Sinha, Advocate  
For the Respondents : A.C. to A.A.G.  
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*5/ 05.04.2021* As prayed for, three weeks' time is allowed to the learned counsel  
for the petitioners to remove the defects, as pointed out by the Office.

**(Dr. S.N. Pathak, J.)**

RC